

continued by the Hindustan Zinc Ltd., in the course of which all other metallic values like cadmium and silver are investigated.

Shifting of Labour Bureau from Simla to Chandigarh

3807. SHRI DHAMANKAR: Will the Minister of LABOUR be pleased to state:

(a) whether a proposal for shifting the Labour Bureau office from Simla to other centrally located place has been shelved for some years in view of the huge expenditure involved in shifting; if so, the facts of the matter;

(b) whether the shifting move for the Labour Bureau is a foot for the last several years causing tension to the employees; and

(c) whether Government have finalised the time schedule and taken firm decision in the matter for shifting of the existing establishment of the Labour Bureau at Simla and if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) to (c). A part of Labour Bureau was shifted from Simla to Chandigarh in August, 1971 and it has already been decided to shift the remaining portion of the Bureau also to Chandigarh. The space requirements and other allied matters for accommodating the rest of the Bureau's office at Chandigarh are still under examination.

De-recognising of Private Medical Colleges

3808. SHRI K. ESWARA REDDY:
SHRI S. M. SHIDDAYA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Indian Medical Council recommended to the Government to de-recognise private me-

dical colleges in the country and if so, Government's decision thereon;

(b) what steps Government have taken to save the education career of the students of these private colleges if they are to be finally de-recognised; and

(c) in view of the experience of bad state of affairs in Private Medical Colleges, whether Government propose not to allow the Private Medical Colleges to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) and (b). The Medical Council of India had recommended to the Government of India to de-recognise some of the private Medical Colleges. After careful consideration it was felt that the de-recognition of the colleges would cause undue hardship to the students. It has, therefore, been decided that the annual admissions in the concerned colleges should be suitably reduced till additional facilities are provided warranting fareview by the Council.

(c) The matter is under consideration.

12.04 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH): On behalf of Shri Ziaur Rahman Ansari, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

- (1) S.O. 398 (E) published in Gazette of India dated the 28th June, 1974 regarding management of the Om Parasakthi Mills Limited, Coimbatore.

- (2) S.O. 433 (E) published in Gazette of India dated the 12th July, 1974 regarding management of the Model Mills Nagpur Limited, Nagpur.

[Placed in Library. See No. LT-8249/74.]

ALUMINIUM (CONTROL) AMENDMENT ORDER, 1974, AND REVIEW AND ANNUAL REPORT OF GUJARAT MINERAL DEVELOPMENT CORPORATION LTD, AHMEDABAD FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table—

- (1) A copy of the Aluminium (Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 440 (E) in Gazette of India dated the 17th July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8250/74.]
- (2) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1972-73.
 - (ii) Annual Report of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1972-73 along

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8251/74.]

NOTIFICATION UNDER CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, AND ANNUAL REPORT re-WORKING OF CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD,

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) A copy of the Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No G.S.R. 870 in Gazette of India dated the 10th August, 1974, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 [Placed in Library. See No LT-8252/74.]
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1972-73. [Placed in Library. See No. LT-8253/74.]

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ALARMING INCREASE IN SMUGGLING CAUSING SERIOUS DAMAGE TO NATIONAL ECONOMY

MR. SPEAKER: Shri Ram Gopal Reddy. He is not here. Dr. Rao.